

	1	2	3	4
5. Karnataka		203.74	225.00	235.13
7. Kerala		259.31	252.58	263.95
8. Madhya Pradesh		376.20	413.48	432.50
9. Maharashtra		307.85	337.52	352.71
10. Orissa		253.56	271.20	283.40
11. Punjab		99.00	81.91	115.67
12. Rajasthan		311.05	329.54	344.37
13. Tamil Nadu		348.09	364.49	404.70
14. Uttar Pradesh		776.02	856.20	1044.73
15. West Bengal		276.55	298.72	312.58
TOTAL:—B.		4535.80	4841.67	5287.17
Grand Total: (A+B)		6813.21	7002.00	7683.54

*Central assistance corresponding the non-plan gap of the Special Category States was stopped from 1989-90, and thus the figures are not strictly comparable in their case, with the previous years.

**Rs. 2.83 crores released by MOH for T N V Accord (not included)

***Including 5 crores advance Plan Assistance.

Projects of Tamil Nadu Pending for Approval

532. SHRI R. T. GOPALAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the projects of Tamil Nadu pending with the Planning Commission for its approval; and

(b) by when these projects are likely to be given approval.

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) Two irrigation projects of Tamil Nadu namely (1) Modernisation of Periyar Vaigal Stage II and (2) Anaimaduru Reservoir Project with estimated costs of Rs. 124.72 crores and Rs. 11.46

crores respectively, are pending with the Planning Commission for approval.

(b) Investment clearance for the above projects will depend on the overall resource availability of the State and sectoral priorities attached to the various sectors by the State Government in the Eighth Plan which is yet to be formulated and finalised.

Withholding of Gratuity of Retired Employee

533. SHRI RAM NARESH YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a portion of the gratuity is withheld at the time of retirement of an employee;

(b) if so, the reasons therefor;

(c) for how much period the same is withheld and whether any interest is

paid on this amount or the period exceeding as prescribed under the recommendations of the 4th Pay Commission; and

(d) if so, the rate of interest?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): (a) to (d) As far as Central Government civilian employees who are governed by OCS (Pension) Rules, 1972 are concerned, 10 per cent of the gratuity or Rs. 1000/-, whichever is less, is withheld from the amount payable on account of retirement gratuity, where it is not possible to assess government dues by the time of retirement. The withheld amount automatically becomes payable on the expiry of six months after retirement, unless recovery of a specified sum or sums is ordered within the aforesaid period. There is, no provision for payment of interest on this.

The rules provided for payment of interest where payment of gratuity is delayed in cases not involving disciplinary/judicial proceedings. In the case of retirement on superannuation interest is allowed for the period of delay beyond three months from the date of retirement and

in other cases of retirement for the period of delay beyond six months from the date of retirement. The rate of interest is 7 per cent per annum for the first year and 10 per cent thereafter.

Railway employees and Armed Forces personnel are governed by separate sets of rules administered by the Ministry of Railways and the Ministry of Defence respectively.

Foreign equity holdings of Hindustan Lever and Johnson and Johnson

534. SHRI R. T. GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) what is the foreign equity holding of Hindustan Lever and Johnson and Johnson;

(b) what per cent of their sales constitutes exports; and

(c) what high priority items do they make, and what per cent of their sales is accounted by these high priority items?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. J. KURIEN): (a) to (c) A statement is attached.

Statement

	M/s. Hindustan Lever Ltd.	M/s. Johnson & Johnson
1	2	3
(a) Foreign equity holding including percentage to total equity	Rs. 47.60 crores (51%)	Rs. 1.80 crores (75%)
(b) Exports as a percentage to total sales	10.07 (for the year ended 31-12-90)	1.77 (for the year ended 31-3-91)